

# EXTRAORDINARY

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#### LAW DEPARTMENT

### **NOTIFICATION**

The 9th August, 2016

No.7789—Legis-20/2016/L.—The following Ordinance promulgated by the Governor of Odisha on the 5th August, 2016 is hereby published for general information.

ODISHA ORDINANCE No. 04 of 2016

THE VEER SURENDRA SAI INSTITUTE OF MEDICAL SCIENCES
AND RESEARCH (AMENDMENT) ORDINANCE, 2016
AN

#### ORDINANCE

TO AMEND THE VEER SURENDRA SAI INSTITUTE OF MEDICAL SCIENCES AND RESEARCH ACT, 2014

WHEREAS, the Legislative Assembly of the State of Odisha is not in session;

AND, WHEREAS, the Governor of Odisha is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Veer Surendra Sai Institute of Medical Sciences and Research Act, 2014;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Odisha is pleased to make and promulgate the following Ordinance in the Sixty-seventh year of the Republic of India:—

Short title.

 This Ordinance may be called the Veer Surendra Sai Institute of Medical Sciences and Research (Amendment) Ordinance, 2016.

Amendment of section 4.

 In the Veer Surendra Sai Institute of Medical Sciences and Research Act, 2014, in section 4, for sub-section (4), the following subsections shall be substituted, namely:—

Odisha Act, 6 of 2014.

"(4) Teachers belonging to the Odisha Medical Education Service of the State may, within a period of three months from the date of commencement of the Veer Surendra Sai Institute of Medical Sciences and Research (Amendment) Ordinance, 2016 or within such further period as the State Government may specify, exercise options by giving notice of their intention to be appointed in the Institute and the State Government on receipt of the notice of such intentions shall, taking into account the teaching posts of the Institute, consider for appointment to such post as the State Government deems just and proper and the State Government shall have power to reject the option so exercised by any such teacher.

Explanation.—For removal of doubt it is hereby declared that the teachers who are continuing in the Institute, whether they had given notice of their intention prior to the date of commencement of the Veer Surendra Sai Institute of Medical Sciences and Research (Amendment) Ordinance, 2016, or not, shall exercise their options afresh after such commencement:

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Provided that the teacher who has exercised his option to become a teacher of the Institute, shall hold his post with the same tenure, remuneration and other terms and conditions of service including pension, if any, which shall not be altered to his disadvantage:

Provided further that the services of the teachers who were serving in the Institution as such immediately before the appointed date, shall be treated as on deputation in the Institute without any deputation allowance and shall continue as such till a suitable post is available under the State Government or until regular appointment to the posts of the Institute are made in accordance with the provisions of this Act or Statutes.

(5) Notwithstanding anything contained in this Act and the Statutes made thereunder, for the purpose of smooth and efficient functioning of the Institute, the State Government may, on the request of the Institute, by order, transfer on deputation any teacher belonging to the Odisha Medical Education Service to the Institute for such period and on such terms and conditions as it may specify in that order."

DR. S. C. JAMIR

Dated, the 5th August, 2016.

GOVERNOR OF ODISHA

BIBHU PRASAD ROUTRAY

Principal Secretary to Government